

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

Original Application No. 1667 of 1992

Dr. J.K. Goyal

.... Applicant

Versus

Union of India and Others

.... Respondents

CORAM:

Hon. Mr. Justice S.K. Dhaon, V.C

The applicant is claiming interest on a certain amount which was not paid to him within the time. In that connection he made a representation on 12.3.92 to the Chairman, Central Board of Direct Taxes, New Delhi, respondent no.2 and the same is pending.

2. In view of the order, I am about to pass, I am disposing off this application without ~~getting~~ ^{settling} a reply from the respondents. The Central Board of Direct Taxes, New Delhi, respondent no.2 shall dispose off the application of the applicant within a period of four months from the date of receipt of a certified copy of this order ^{by} ~~from~~ the official concerned. The applicant is entitled to transmit a certified copy of this order to the Authority concerned through regd. post. The Authority concerned,

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2

while disposing off the application will give reasons.

3. With these directions, the application is disposed of finally.

Sug
Vice Chairman

Dated: 20th Nov: 1992

(Uv)